

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 1499

TO BE ANSWERED ON 14TH MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)

BLACK MONEY ROUTED THROUGH OFFSHORE SHELL COMPANIES

1499. SHRI JAVED ALI KHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether Government is aware that massive amount of black money has been routed through offshore shell companies in some of Indian companies listed in Indian stock markets;
- (b) if so, the details thereof, company-wise;
- (c) if not, the reasons therefor;
- (d) whether Government has initiated inquiry into the alleged irregularities and has fixed responsibility in this regard;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

SHRI PANKAJ CHAUDHRY
MINISTER OF STATE FOR FINANCE

(a) to (f): 'The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015' has been enacted w.e.f. 1st July 2015 to specifically deal with the issue of black money stashed away abroad. Appropriate actions are taken in instances of possible tax evasion, including conducting search & seizure, surveys, assessment of income, levy & recovery of tax, imposition of penalty and launching of prosecution as per the relevant provisions of the Income Tax Act, 1961.

The Securities and Exchange Board of India (SEBI), as the statutory regulator of securities markets, is mandated to put in place regulatory frameworks for effecting stable operations and development of the securities markets. A listed entity is governed by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. As per its mandate, it conducts investigations into any alleged violations of its Regulations by any market entity.
